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O.A.No. 669/06

ORDER DATED: 21.09.2006

Order dt 21.9.06

copy of Order
may be given to
both the counsels
and copy of O.A.
with OA may be
sent to all
Respondents.

27.9.06

on 21.09.06
copies of order
alongwith copies
of OA sent to
all respndts. &
copies of said
order prepared
for counsels
for both sides
handed over on 27.09.
2006.

28/9/06

The Applicant who is J.E.-II working under Asst. Divisional Engineer, East Coast Railways has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with prayer to direct the Respondents to transfer/absorb him in S.E.C.Railway, Bilaspur on the basis of his option as well as in the light of the benefits given to other similarly situated persons.

Heard Mr. P.K.Mphapatra, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

It appears, the representation of the Applicant filed to the Secretary, Railway Board, Rail Bhawan, New Delhi under Annexure-A/13 is still pending. Hence, it is premature to entertain this O.A. However, since the representation of the Applicant is still pending, the O.A. is disposed of with direction to Respondent No.4 to finalize the same within a period of two months from the date of receipt of this order.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsels for both the parties.


MEMBER (ADMN.)